

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

D.A. NO. 410 /97

Between:

J.Venkateswarlu

Dt. of Order: 16.4.97.

And

1. The Secretary, Dept. of Telecom, Sanchar Bhawan, 20, Ashoka Road, New Delhi, New Delhi.
2. The Chief General Manager, Telecommunications, A.P.Telcom Circle, Abids, Hyderabad.
3. The General Manager, Telecom District, Visakhapatnam.

...Applicant.

v

Counsel for the Applicant : Mr.N.R.Srinivasan

Counsel for the Respondents : Mr.V.Vinod Kumar, CGSC

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

THE TRIBUNAL MADE THE FOLLOWING ORDER:

Heard Sri N.R.Srinivasan for the applicant and Sri Vinod Kumar for the respondents.

ADMIT. This OA is similar to OA.57/97 hence on the same lines the following interim order is passed:-

By the impugned order dt.13.11.96 the applicant who is at Sl.No. of the impugned order is sought to be reverted to the lower post of TOA (P) from the higher post of senior TOA (P). Interim order prayed for in this OA is that since the recovery has been started due to reversion and that recovery should be stayed till further order. It is fair to stay the recovery sought to be made from the salary from the month of April 1997 payable on 30.4.97 until further orders. If the applicant is not already been reverted to the lower post of TOA (P) and if any recovery had been made under the impression that he had been reverted then the amount should be paid back to him.

3. The applicant is directed to enclose a copy of the impugned order No.E-5/Sr.TOA (P)/III/16 dt.13.11.96 in this OA.


21-4-97
DEPUTY REGISTRAR (J)

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..28..

Copy to:

1. The Secretary, Depy. of Telecom,
Sanchar Bhawan, 20, Ashoka Road,
New Delhi.
2. The Chief General Manager, Telecommunications,
A.P.Circle, Sanchar Bhawan, Abids, Hyderabad.
3. The General Manager, Telecom District,
Visakhapatnam.
4. One copy to Mr.N.R.Srinivasan, Advocate,CAT,Hyderabad.
5. One copy to Mr.V.Vinod Kumar, AGSC,CAT,Hyderabad.
6. One duplicate copy.

YLKR

TYPED BY
COMPARED BY

CX/04/1
CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.R. G. RAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR:
M(J)

DATED: 16/4/92

ORDER/JUDGEMENT

R.A/C.P/M.A. No.

in

D.A. No. 410/92

ADMITTED/INTERIM DIRECTIONS ISSUED
ALLOWED

DISPENSED OF WITH DIRECTIONS
DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLKR

II COURT

W/ copy of judgment Order at 13/4/92
in 6 A 5

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal
प्रेसल/DESKETCH

23 APR 1992

हैदराबाद आयोग
HYDERABAD BENCH